

Subject: **Fwd: Comments for Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2017**

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Date: 27/09/17 10:32 AM

From: "Sanjeev Banzal,Advisor TRAI" <advmn@traigov.in>

----- Original Message -----

From: **Vivek Ravani** <vravani@gmail.com>

Date: Aug 16, 2017 9:06:52 PM

Subject: Comments for Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2017

To: advmn@traigov.in, traigmail.com

Abnormality of TRAI's The Telecommunication Tariff (Sixtieth Amendment) Order, 2015 (<http://traigov.in/release-publication/regulations/amendments/93875>):

SMS in Home network is COSTLIER than Roaming !!!

Local SMS at Rs.1 in Home network while Rs.0.25 in Roaming !!!

STD SMS at Rs.1.5 in Home network while Rs.0.38 in Roaming !!!

It was duty of TRAI, so called customer saviour, to look into other odd effects of mandate before releasing it.

Several times it has been reported to TRAI but TRAI diverted this topic to individual telecom operators, while telecom operators diverted it to TRAI. It is like shuttle-cock.

Result: uninformed and deaden customer is paying more since this mandate.

Now as you have floated consultation paper on similar topic mentioned in this email, please include this abnormality also in your list of corrections this time at least.